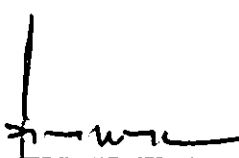





## H.C.D.-I (a) Continuation Sheet

Sr. No.	Date	Orders
		<p>* IN THE HIGH COURT OF DELHI AT NEW DELHI</p> <p>+ W.P.(C) 10200/2005, W.P.(C) 10201/2005</p> <p>ADESH TYAGI &amp; ANR ..... Petitioner  Through: Mr. Ajay Vohra &amp; Ms. Kavita Jha, Advs.</p> <p>versus</p> <p>ASSTT.COMMR.OF INCOME TAX ..... Respondent  Through: Mr. J.R. Goel, Adv.</p> <p>CORAM:  HON'BLE MR. JUSTICE T.S. THAKUR  HON'BLE MR. JUSTICE B.N. CHATURVEDI</p> <p style="text-align: center;"><b><u>ORDER</u></b></p> <p style="text-align: center;">17.11.2005</p> <p>After arguing the matter at some length, Mr. Vohra submits that in order to avoid any controversy regarding the authority of the person through whom these writ petitions have been filed, the petitioners may be permitted to withdraw these petitions with liberty to file fresh petitions on the same cause of action making use of the general power of attorney issued by the petitioners in favour of Shri Rajiv Tyagi. He further prays that the general power of attorney the original whereof has been produced by the petitioners along with a memo dated 11<sup>th</sup> November, 2005 may be returned to the petitioners to enable them to make use of the said document while filing fresh petitions. In the circumstances, therefore, we dismiss these writ petitions as withdrawn with liberty to the petitioners to file fresh writ petitions on the same cause of action. We further direct that the general power of attorney enclosed with memo dated 11<sup>th</sup> November, 2005 shall be returned to the counsel for the petitioners for use in any future petitions. No costs.</p> <p style="text-align: right;">   T.S. THAKUR, J    B.N. CHATURVEDI, J </p> <p>NOVEMBER 17, 2005</p>